

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 2577/96
M.A No. 2553/96

New Delhi this the 11th Day of February, 1997

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

1. Sh. Madanpal
s/o Sh. Mundari Lal
Vill. Badnauli, P.S. Sarawas,
District Meerut.
2. Subhash Chand
s/o Sh. Baburam
Vill. Sivya
P.O. Medipuram, Tehsil Sardhana,
District Meerut.
3. Jaipal Singh
s/o Sh. Hoshier Singh
Vill. Amhera Adipur,
P.O. Sikhar,.
Distt. Meerut.
4. Karamveer Chauhan
s/o Sh. Budh Prakash
Vill. Dulhera,
P.O. Modipuram,
Distt. Meerut.
5. Krishnapal
s/o Sh. Charan Singh
Vill. Dungar,
P.O. Khass,
Distt. Meerut
6. Bhram Pal
s/o Shri Ram Singh
Vill. Pehally,
P.O. Pehally,
Distt. Meerut.
7. Mrs Bala
w/o Sh. Shishpal
Malroad Kanoidia Park,
H.No. 277/1, District Meerut
8. Fakir Chand
s/o Mukand Lal
Vill. Jani
District Meerut
9. Ved Prakash
s/o Sh. Lekh Raj
village Jat Kari
Post Sardhan Dist. Meerut

(None for the applicants)

.... Applicants

vs.

1. Union of India through Ministry of
Finance, Deptt. of Revenue,
Central Board of Excise and Customs,
New Delhi.
2. The Commissioner-I
Customs & Central Excise North U.P.
Commissionerate, Meerut

9. The Superintendent, Headquarters
Central Excise & Customs,
Commissionerate, Meerut.

(By Advocate Sh. V.S.R. Krishna)

... Respondents

O R D E R (O.R.)

This application is filed by the 9 applicants for regularising them on the 21 vacancies of Sepahion which the claim they have been working for the past many years. They further state that the respondents have on the other hand erroneously appointed fresh persons on these vacancies.

2. The respondents have filed their reply in which they have taken a preliminary objection that this application is premature as the applicants have failed to make any representation against the grievance to them before filing of this O.A. . . .

3. In the above circumstances without going into the merits of the case, this O.A. is disposed of with a direction to the applicants to make appropriate representation to the respondents in the first instance and the respondents shall dispose of the same by a detailed and speaking order expeditiously.

4. O.A. is disposed of as above at the admission stage. No order as to costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)